

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 13th May 2013 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 12 of 2013

***A Bill to amend the Tamil Nadu Advocates Welfare Fund (Amendment)
Act, 2013.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fourth Year of the Republic of India as follows:-

Short title and
commencement.

1. (1) This Act may be called the Tamil Nadu Advocates Welfare Fund (Amendment) Act, 2013.

(2) It shall be deemed to have come into force on the 25th day of February 2013.

Amendment of
section 1.

2. In section 1 of the Tamil Nadu Advocates Welfare Fund (Amendment) Act, 2013, for sub-section (2), the following sub-section shall be substituted, namely:-

Tamil Nadu Act
2 of 2013.

"(2) Section 3 shall be deemed to have come into force on the 8th day of September 2012 and sections 2 and 4 shall come into force on such date as the State Government may, by notification, appoint and different dates may be appointed for sections 2 and 4".

STATEMENT OF OBJECTS AND REASONS

The Tamil Nadu Advocates Welfare Fund Act, 1987 (Tamil Nadu Act 49 of 1987) has been amended by the Tamil Nadu Advocates Welfare Fund (Amendment) Act, 2013 (Tamil Nadu Act 2 of 2013) for enhancing the financial assistance payable to the nominee or legal heir of a member of the Tamil Nadu Advocates Welfare Fund on the death of a member, from two lakh rupees to five lakh and twenty-five thousand rupees. To meet the additional expenditure, the value of the Advocates Welfare Fund Stamp, the membership admission fee, the annual subscription and life time subscription have also been increased and the relevant sections were also amended. The Government have decided to give effect to section 3 of the Tamil Nadu Act 2 of 2013 with effect on and from the 8th September 2012 and to give effect to sections 2 and 4 of the said Act on such date as the State Government may, by notification, appoint.

2. The Bill seeks to give effect to the above decision.

K.P. MUNUSAMY,
*Minister for Municipal Administration,
Rural Development, Law, Courts and Prisons.*

A.M.P. JAMALUDEEN,
Secretary.